THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 12

Dated Guwahati, the 08th February, 2024

In supersession of all previous Orders/ Notifications, Hon'ble the Chief Justice has been pleased to re-constitute the following Committees in the manner as indicated below:

Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
1.	Administrative Committee	1. Hon'ble the Chief Justice 2. Hon'ble Mr. Justice Lanusungkum Jamir 3. Hon'ble Mr. Justice Manash Ranjan Pathak 4. Hon'ble Mr. Justice Michael Zothankhuma 5. Hon'ble Mr. Justice Suman Shyam 6. Hon'ble Mr. Justice Parthivjyoti Saikia	Registrar General
2.	Committee for reconstitution of the panel of arbitrators	1. Hon'ble Mr. Justice Suman Shyam 2. Hon'ble Mr. Justice Kalyan Rai Surana 3. Hon'ble Mr. Justice Manish Choudhury	Registrar General & Registrar (Judicial)
3.	Committee to look after the security arrangement of Gauhati High Court and District Courts	1. Hon'ble Mr. Justice Manash Ranjan Pathak 2. Hon'ble Mr. Justice Sanjay Kumar Medhi 3. Hon'ble Mr. Justice Soumitra Saikia 4. Hon'ble Mr. Justice Robin Phukan [Concerned Hon'ble Portfolio Judges may be invited as "Special Invitee" as and when required]	Registrar (Admn.)
4.	Committee to look after all protocol related matters **And** Management of Guest Houses	1. Hon'ble Mr. Justice Suman Shyam 2. Hon'ble Mr. Justice Kalyan Rai Surana 3. Hon'ble Mr. Justice Arun Dev Choudhury	Registrar (Admn.)

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Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
5.	Vulnerable Witness Deposition Centre (VWDC) Committee	1. Hon'ble Mr. Justice Michael Zothankhuma 2. Hon'ble Mr. Justice Kalyan Rai Surana 3. Hon'ble Mr. Justice Soumitra Saikia 4. Hon'ble Mr. Justice Robin Phukan **Members:** 5. One ex officio member nominated by the Finance Department of the respective States of Assam, Nagaland, Mizoram & Arunachal Pradesh *(Official indicated at Sl. No. 5 will remain present as and when issues concerning the respective States are taken up)*	Registrar (Administration) assisted by Joint Registrar (PM & P)
6.	Committee for consideration of all matters relating to service conditions of Judicial Officers of Assam, Nagaland, Mizoram and Arunachal Pradesh (Service conditions mean and include recruitment, posting, transfer, promotion, ACP/ Functional Scale, expunction/ revision of remarks and/or upgradation of grading in ACRs	1. Hon'ble Mr. Justice Lanusungkum Jamir 2. Hon'ble Mr. Justice Manash Ranjan Pathak 3. Hon'ble Mr. Justice Michael Zothankhuma 4. Hon'ble Mr. Justice Suman Shyam 5. Hon'ble Mr. Justice Parthivjyoti Saikia	Registrar (Vigilance)
7.	Committee to examine continued utility of all Judicial Officers under the jurisdiction of the Gauhati High Court, on attaining the age of 50/55/58 years	1. Hon'ble the Chief Justice 2. Hon'ble Mr. Justice Lanusungkum Jamir 3. Hon'ble Mr. Justice Manash Ranjan Pathak 4. Hon'ble Mr. Justice Michael Zothankhuma 5. Hon'ble Mr. Justice Suman Shyam 6. Hon'ble Mr. Justice Parthivjyoti Saikia	Registrar (Vigilance)

Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
8.	Committee for dealing with all matters relating to Officers and Staff of the High Court (Principal Seat and Outlying Benches including Subordinate Courts of all States under the jurisdiction of Gauhati High Court); specifically, 1. Promotion, ACP, Recruitment (Principal Seat); Reservation of posts for direct recruitment. 2. All matters relating to ACRs and 3. Staff Welfare 4. Centralized Recruitment of Officers and Staff 5. Shetty Commission's Recommendations in respect of Subordinate Courts' staff	1. Hon'ble Mr. Justice Lanusungkum Jamir 2. Hon'ble Mr. Justice Manash Ranjan Pathak 3. Hon'ble Mr. Justice Michael Zothankhuma 4. Hon'ble Mr. Justice Suman Shyam 5. Hon'ble Mr. Justice Robin Phukan 6. Hon'ble Mr. Justice Budi Habung	Registrar (Admn.) to be assisted by Joint Registrar (Recruitment) and Registrar (Estt.) to be assisted by AOJ (Estt.)

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Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
9.	Committee for dealing with all matters relating to Judicial Academy, Assam: (1) Recruitment process of all the categories of posts (2) Monitoring the construction of the building & infrastructure development (3) Judicial Education and Training	1. Hon'ble Mr. Justice Manash Ranjan Pathak 2. Hon'ble Mr. Justice Suman Shyam 3. Hon'ble Mr. Justice Kalyan Rai Surana 4. Hon'ble Mr. Justice Parthivjyoti Saikia 5. Hon'ble Mr. Justice Devashis Baruah	Director, Judicial Academy, Assam. Registrar (Judicial) Registrar (Admn.)
10.	Committee for Buildings & Infrastructure *Hon'ble the Chief Justice has been pleased to direct that the "Committee for Buildings & Infrastructure" of the committee list will also act as the "High Level Committee to monitor pace, progress and implementation of Centrally Sponsored Scheme (CSS) projects".*	1. Hon'ble Mr. Justice Michael Zothankhuma 2. Hon'ble Mr. Justice Suman Shyam 3. Hon'ble Mr. Justice Kalyan Rai Surana 4. Hon'be Mr. Justice Soumitra Saikia 5. Hon'be Mr. Justice Robin Phukan 6. Hon'ble Mr. Justice Kaushik Goswami **<u>Members</u>** 7. Chief Secretary of the respective States 8. Secretary/Senior-most Secretary of the Department of Finance of the respective States 9. LR & Secretary, Judicial Department of the respective States 10. Chief Engineer, PWD (Bldg.) of the respective States (*Officials indicated at Sl. Nos. 7 to 10 will remain present as and when issues concerning the respective States are taken up*) *This Committee shall also monitor and look into the various projects pertaining to the High Court and its Outlying Benches. However, any urgent matter or issue which is otherwise not related to the officials at Sl. Nos.7 to 10, may be placed before Hon'ble the Chief Justice through JAD and Portfolio Judge.*	Registrar (Admn.) to be assisted by Joint Registrar (PM&P)

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Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
11.	District Committee for Building & Infrastructure	1. Hon'ble Portfolio Judge of the concerned district 2. District Judge 3. Chief Judicial Magistrate 4. Chief Executive Officer of the concerned Autonomous District Council, wherever, any Autonomous District Council is involved.	One Judicial Officer to be appointed by the District Judge in consultation with Hon'ble Portfolio Judge
12.	Financial Affairs & Budget Committee	1. Hon'ble Mr. Justice Kalyan Rai Surana 2. Hon'ble Mr. Justice Sanjay Kumar Medhi 3. Hon'ble Mr. Justice Parthivjyoti Saikia 4. Hon'ble Mr. Justice Robin Phukan	Registrar (Admn.) to be assisted by Deputy Registrar (Finance)
13.	Information and Communication Technology Committee **And** Artificial Intelligence Committee for introducing, conceptualizing, implementing and using Artificial Intelligence in the Gauhati High Court	1. Hon'ble Mr. Justice Suman Shyam 2. Hon'ble Mr. Justice Kalyan Rai Surana 3. Hon'ble Mr. Justice Soumitra Saikia 4. Hon'ble Mr. Justice Devashis Baruah 5. Hon'ble Mr. Justice Arun Dev Choudhury	Registrar (IT) to be assisted by Central Project Coordinator
14.	Arrear Committee	1. Hon'ble Mr. Justice Suman Shyam 2. Hon'ble Mr. Justice Kalyan Rai Surana 3. Hon'ble Mr. Justice Manish Choudhury 4. Hon'ble Mr. Justice Soumitra Saikia 5. Hon'ble Mr. Justice Mridul Kumar Kalita	Registrar (Judicial) to be assisted by Joint Registrar (PM&P)
15.	District Sub-Committee for effective integration of National Court Management System and State Court Management System	1. Portfolio Judge of the respective district 2. District Judge 3. Deputy Commissioner 4. District Informatics Officer	District Judge of the concerned district will be the Secretary and will coordinate with Registrar (Judicial)

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Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
16.	Committee for monitoring the implementation of the resolutions adopted in the Chief Justices' Conference	1. Hon'ble the Chief Justice 2. Hon'ble Mr. Justice Lanusungkum Jamir 3. Hon'ble Mr. Justice Manash Ranjan Pathak 4. Hon'ble Mr. Justice Suman Shyam 5. Hon'ble Mr. Justice Mridul Kumar Kalita	Registrar (Vigilance) to be assisted by Joint Registrar (PM&P)
17.	Committee to regulate and monitor the progress of the trials under the POCSO Act	1. Hon'ble Mr. Justice Lanusungkum Jamir 2. Hon'ble Mr. Justice Manash Ranjan Pathak 3. Hon'ble Mr. Justice Nelson Sailo 4. Hon'ble Mr. Justice Parthivjyoti Saikia 5. Hon'ble Mrs. Justice Susmita Phukan Khaund 6. Hon'ble Mrs. Justice Mitali Thakuria	Registrar (Judicial)
18.	Rule Committee under Section 123 of the CPC	1. Hon'ble Mr. Justice Michael Zothankhuma 2. Hon'ble Mr. Justice Kalyan Rai Surana 3. Hon'ble Mr. Justice Devashis Baruah 4. Hon'ble Mr. Justice Mridul Kumar Kalita 5. Dist. & Sessions Judge, Kamrup (M) 6. Shri G.N. Sahewalla, Sr. Advocate 7. Shri Hari Kanta Deka, Sr. Advocate	Registrar (Judicial)
19.	Rule Committee for all other Rules	1. Hon'ble Mr. Justice Michael Zothankhuma. 2. Hon'ble Mr. Justice Manish Choudhury 3. Hon'ble Mr. Justice Devashis Baruah 4. Hon'ble Mr. Justice Kardak Ete 5. Hon'ble Mr. Justice Mridul Kumar Kalita	Registrar (Vigilance)
20.	Gender Sensitization and internal complaints Committee	1. Hon'ble Mr. Justice Lanusungkum Jamir 2. Hon'ble Mr. Justice Nelson Sailo 3. Hon'ble Mr. Justice Robin Phukan 4. Hon'ble Mrs. Justice Malasri Nandi 5. Shri Tanmoy Jyoti Mahanta, Sr. Advocate 6. Smt. Rita Das Mozumdar, Advocate 7. Deputy Secretary, ASLSA 8. Dr.Shabeena Yasmin Saikia, Associate Professor, Department of Sociology, Gauhati University 9. Smt. Panchai Sarma, Dy. Registrar 10. Shri Prakash Deka, Advocate's Clerk	Smt. Panchai Sarma, Dy. Registrar
21.	Library Committee	1. Hon'ble Mr. Justice Manash Ranjan Pathak 2. Hon'ble Mr. Justice Nelson Sailo 3. Hon'ble Mr. Justice Manish Choudhury 4. Hon'ble Mr. Justice Soumitra Saikia 5. Hon'ble Mr. Justice Parthivjyoti Saikia 6. Hon'ble Mr. Justice Kakheto Sema 7. Hon'ble Mr. Justice Kardak Ete	Registrar (Judl.) to be assisted by Librarian-cum-Research Officer (LRO)

Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
22.	Committee to examine contribution of Gauhati High Court in development of law **And** To look after the affairs of the Law Research Institute	1. Hon'ble Mr. Justice Michael Zothankhuma 2. Hon'ble Mr. Justice Kalyan Rai Surana 3. Hon'ble Mr. Justice Sanjay Kumar Medhi 4. Hon'ble Mr. Justice Manish Choudhury 5. Hon'ble Mr. Justice Kakheto Sema 6. Hon'ble Mrs. Justice Susmita Phukan Khaund	Registrar (Judl.) to be assisted by Research Officer, Judicial Academy, Assam.
23.	**Committee for Designation of Senior Advocates :-** A. Committee for the State of **ASSAM**	1. Hon'ble the Chief Justice 2. Hon'ble Mr. Justice Lanusungkum Jamir 3. Hon'ble Mr. Justice Manash Ranjan Pathak 4. Advocate General, Assam 5. Smti. Millie Hazarika, Senior Advocate	Registrar General & Registrar-cum- Principal Secretary to Hon'ble the Chief Justice
	B. Committee for the State of **NAGALAND**	1. Hon'ble the Chief Justice 2. Hon'ble Mr. Justice Lanusungkum Jamir 3. Hon'ble Mr. Justice Manash Ranjan Pathak 4. Advocate General, Nagaland 5. Shri R. Iralu, Senior Advocate *[Hon'ble Members shall co-opt as Member any Hon'ble Judge permanently stationed at Nagaland]*	Registrar General & Registrar – cum- Principal Secretary to Hon'ble the Chief Justice & Registrar, Kohima Bench
	C. Committee for the State of **MIZORAM**	1. Hon'ble the Chief Justice 2. Hon'ble Mr. Justice Lanusungkum Jamir 3. Hon'ble Mr. Justice Manash Ranjan Pathak 4. Advocate General, Mizoram 5. Shri L.H. Lianhrima, Senior Advocate *[Hon'ble Members shall co-opt as Member any Hon'ble Judge permanently stationed at Mizoram]*	Registrar General & Registrar-cum- Principal Secretary to Hon'ble the Chief Justice & Registrar, Aizawl Bench.
	D. Committee for the State of **ARUNACHAL PRADESH**	1. Hon'ble the Chief Justice 2. Hon'ble Mr. Justice Lanusungkum Jamir 3. Hon'ble Mr. Justice Manash Ranjan Pathak 4. Advocate General, Arunachal Pradesh 5. Shri Ajin Apang, Senior Advocate, Itanagar Bench *[Hon'ble Members shall co-opt as Member any Hon'ble Judge permanently stationed at Arunachal Pradesh]*	Registrar General & Registrar-cum- Principal Secretary to Hon'ble the Chief Justice & Registrar, Itanagar Permanent Bench

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Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
24.	Committee to select best sections and staff of the Principal Seat of the Gauhati High Court	1. Hon'ble Mr. Justice Manash Ranjan Pathak 2. Hon'ble Mr. Justice Kalyan Rai Surana 3. Hon'ble Mr. Justice Robin Phukan 4. Hon'ble Mr. Justice Arun Dev Choudhury 5. Hon'ble Mr. Justice Mridul Kumar Kalita	Registrar General, Registrar (Admn.) & Registrar (Estt.)
25.	Special Outlying Benches Committee [Any specific matter as may be referred to it by the Chief Justice concerning Outlying Benches of Kohima/Aizawl/ Itanagar and courts subordinate thereto]	1. Hon'ble Mr. Justice Manash Ranjan Pathak 2. Hon'ble Mr. Justice Michael Zothankhuma 3. Hon'ble Mr. Justice Parthivjyoti Saikia 4. Hon'ble Mr. Justice Kakheto Sema 5. Hon'ble Mrs. Justice Marli Vankung 6. Hon'ble Mrs. Justice Mitali Thakuria 7. Hon'ble Mr. Justice Budi Habung 8. Hon'ble Mr. Justice N. Unni Krishnan Nair	Registrar General, assisted by the Registrar(s) of the Outlying Bench(es) as may be nominated by the Registrar General based on requirements of the meeting convened.
26.	Committee for framing Rules on sundry deposits	1. Hon'ble Mr. Justice Suman Shyam 2. Hon'ble Mr. Justice Robin Phukan 3. Hon'ble Mrs. Justice Marli Vankung	Registrar (Judicial) to be assisted by Joint Registrar (PM&P) –cum-CPC
27.	Mediation Monitoring Committee	1. Hon'ble Mr. Justice Suman Shyam (Chairperson) 2. Hon'ble Mr. Justice Kalyan Rai Surana 3. Hon'ble Mr. Justice Sanjay Kumar Medhi 4. Hon'ble Mr. Justice Devashis Baruah 5. Hon'ble Mrs. Justice Mitali Thakuria	Secretary, Gauhati High Court Legal Services Committee to be assisted by Deputy Secretary, Assam State Legal Services Authority (ASLSA)
28.	AI Assisted Legal Translation Advisory Committee	1. Hon'ble Mr. Justice Sanjay Kumar Medhi 2. Hon'ble Mr. Justice Robin Phukan 3. Hon'ble Mr. Justice Kardak Ete	Registrar (Judicial & IT)

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Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
29.	Reviewing Committee for considering the matter of revocation/ extension of suspension period of Judicial Officers under the Gauhati High Court	1. Hon'ble Mr. Justice Manish Choudhury 2. Hon'ble Mr. Justice Soumitra Saikia 3. Hon'ble Mr. Justice Mridul Kumar Kalita	Registrar (Vigilance)
30.	Core Committee for overseeing the on-going construction of the New High Court Building at Itanagar, Naharlagun	1. Hon'ble Mr. Justice Kardak Ete 2. Advocate General, Arunachal Pradesh 3. Registrar, Itanagar Bench 4. President, Itanagar Bar 5. Chief Engineer, PWD or his Nominee	
31.	Committee for re-examining the Gauhati High Court Rules, 1967.	1. Hon'ble Mr. Justice Kalyan Rai Surana 2. Hon'ble Mr. Justice Manish Choudhury 3. Hon'ble Mr. Justice Devashis Baruah 4. Hon'ble Mr. Justice Arun Dev Choudhury 5. Smt. Gitanjali Das Saikia, Secretary, Legislative Department, Government of Assam.	Registrar (Judicial) assisted by Joint Registrar (Judicial)
32.	Committee to monitor and look into the functioning of Juvenile Justice Committee in respect of the States of Assam, Nagaland, Mizoram and Arunachal Pradesh.	1. Hon'ble Mr. Justice Kalyan Rai Surana. 2. Hon'ble Mr. Justice Arun Dev Choudhury. **N.B.:** Hon'ble Mr. Justice Kalyan Rai Surana, Judge, Gauhati High Court is the Chairman of the Committee. The Executive Chairperson of the State Legal Services Authorities of the states of Nagaland, Mizoram and Arunachal Pradesh will remain present as and when issues concerning the respective states are taken up.	Registrar (Judicial)
33.	State Court Management Systems Committee	1. Hon'ble Mr. Justice Suman Shyam 2. Hon'ble Mr. Justice Kalyan Rai Surana 3. Hon'ble Mr. Justice Manish Choudhury 4. Hon'ble Mr. Justice Soumitra Saikia 5. Hon'ble Mr. Justice Mridul Kumar Kalita 6. Sri Devajit Saikia, Senior Advocate	Registrar (Judicial) assisted by Joint Registrar (PM&P)

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Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
34.	Grievance Redressal Committees of the Gauhati High Court (Pursuant to order dated 20-04-2023 passed by Hon'ble Supreme Court of India in M.A No. 859 of 2020 in SLP (C) No.5440 of 2020)	1. Hon'ble Mr. Justice Lanusungkum Jamir 2. Hon'ble Mr. Justice Suman Shyam 3. Hon'ble Mr. Justice Parthivjyoti Saikia 4. Advocate General, Assam 5. Advocate General, Nagaland 6. Advocate General, Mizoram 7. Advocate General, Arunachal Pradesh 8. Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim 9. President, Gauhati High Court Bar Association 10. President, High Court Bar Association, Kohima 11. President, Mizoram Bar Association, Aizawl 12. President, Itanagar Bench Bar Association, Itanagar **NB:** The Advocates General of Assam, Nagaland, Mizoram and Arunachal Pradesh and the Presidents of the Gauhati High Court Bar Association; High Court Bar Association, Kohima; Mizoram Bar Association, Aizawl and Itanagar Bench Bar Association, Itanagar; shall be present in meetings of the Committee when matters relating to the Principal Seat or respective Bench or the concerned Bar Association are involved.	Hon'ble the Chief Justice as Chairman and others as Member(s) of the Committee

Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
35.	Grievance Redressal Committees of the District Courts under the Jurisdiction of the Gauhati High Court (Pursuant to order dated 20-04-2023 passed by Hon'ble Supreme Court of India in M.A No. 859 of 2020 in SLP (C) No.5440 of 2020)	1. District & Sessions Judge 2. Chief Judicial Magistrate 3. President of the concerned District Bar Association	District & Sessions Judge as Chairman and others as Member(s) of the Committee

Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
36.	Committee to re-examine the existing Judicial Services Rules of the states under the jurisdiction of the Hon'ble Gauhati High Court	**For the State of Assam:** 1. Hon'ble Mr. Justice Sanjay Kumar Medhi - Chairperson 2. Hon'ble Mr. Justice Mridul Kumar Kalita - Member	Registrar (Vigilance)
		For the State of Nagaland: 1. Hon'ble Mr. Justice Nelson Sailo – Chairperson 2. Hon'ble Mr. Justice Sanjay Kumar Medhi - Member 3. Hon'ble Mr. Justice Mridul Kumar Kalita - Member	
		For the State of Mizoram: 1. Hon'ble Mr. Justice Michael Zothankhuma - Chairperson 2. Hon'ble Mr. Justice Sanjay Kumar Medhi - Member 3. Hon'ble Mr. Justice Mridul Kumar Kalita - Member	
		For the State of Arunachal Pradesh: 1. Hon'ble Mr. Justice Sanjay Kumar Medhi- Chairperson 2. Hon'ble Mr. Justice Kardak Ete - Member 3. Hon'ble Mr. Justice Mridul Kumar Kalita - Member	

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Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
37.	Committee for Physical Verification of the works undertaken by the State PWD, (Both Building and Electrical Divisions) in the Gauhati High Court Building, Hon'ble Judges' Official Residences and Judges' Guest House at Guwahati	1. Dr.Debasish Kashyap, Joint Registrar (PM&P) 2. Shri Madhu Nath Sarma, Joint Registrar (Admin-II) 3. Shri Newman J. Sangma, Assistant Registrar 4. Shri Rupam Sarma, Administrative Officer (Judicial)	
38.	Gauhati High Court Committee for sensitization of Family Court matters	1. Hon'ble Mr. Justice Lanusungkum Jamir 2. Hon'ble Mr. Justice Manash Ranjan Pathak 3. Hon'ble Mr. Justice Sanjay Kumar Medhi 4. Hon'ble Mrs. Justice Malasri Nandi 5. Hon'ble Mrs. Justice Susmita Phukan Khaund	Joint Registrar (Vigilance)
39.	Committee for publication of an Annual Report for the High Court and for preparation of Vision Statement for High Court and District Courts	1. Hon'ble Mr. Justice Lanusungkum Jamir 2. Hon'ble Mr. Justice Manash Ranjan Pathak 3. Hon'ble Mr. Justice Nelson Sailo 4. Hon'ble Mr. Justice Sanjay Kumar Medhi 5. Hon'ble Mr. Justice Robin Phukan 6. Hon'ble Mr. Justice Kaushik Goswami	Joint Registrar (Vigilance) & Joint Registrar (PM&P)

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Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
40.	Committee to periodically oversee the cases under the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 and the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Rules, 1996	1. Hon'ble Mr. Justice Kalyan Rai Surana 2. Hon'ble Mr. Justice Nelson Sailo 3. Hon'ble Mr. Justice Sanjay Kumar Medhi 4. Hon'ble Mrs. Justice Susmita Phukan Khaund 5. Hon'ble Mrs. Justice Mitali Thakuria	Registrar (Judicial)
41.	Committee to supervise and monitor the progress made by the States in regard to the compliance with the directions of the Supreme Court of India in Criminal Appeal No.652/2012 (NDPS Committee)	1. Hon'ble Mr. Justice Michael Zothankhuma 2. Hon'ble Mr. Justice Nelson Sailo 3. Hon'ble Mr. Justice Kakheto Sema 4. Hon'ble Mrs. Justice Mitali Thakuria 5. Hon'ble Mr. Justice Kaushik Goswami	Registrar (Judicial)
42.	Committee for reviewing and revising the list of Amicus Curiae for the Principal Seat, Gauhati High Court, Guwahati	1. Hon'ble Mr. Justice Nelson Sailo 2. Hon'ble Mr. Justice Sanjay Kumar Medhi 3. Hon'ble Mr. Justice Parthivjyoti Saikia 4. Hon'ble Mr. Justice Arun Dev Choudhury	Registrar (Judicial)

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Sl. No.	NAME OF THE COMMITTEE	NAME OF HON'BLE JUDGES/MEMBERS	SECRETARY
43.	Public Interest Litigation Committee	1. Hon'ble Mr. Justice Suman Shyam 2. Hon'ble Mr. Justice Kalyan Rai Surana 3. Hon'ble Mr. Justice Manish Choudhury 4. Hon'ble Mr. Justice Soumitra Saikia 5. Hon'ble Mrs. Justice Marli Vankung	Registrar (Judicial)
44.	**Committee for Service Conditions of the District Judiciary (CSCDJ):** A. for the state of **ASSAM**	1. Hon'ble Mr. Justice Manash Ranjan Pathak **(Chairperson).** 2. Hon'ble Mr. Justice Parthivjyoti Saikia (Member). 3. L. R and Secretary to the Govt. of Assam, Judicial Department (Member). 4. Smti. Rita Kar, Retd. Judicial Officer in the cadre of District Judge (Nodal Officer).	Registrar General, Gauhati High Court
	B. for the state of **ARUNACHAL PRADESH**	1. Hon'ble Mrs. Justice. Mitali Thakuria **(Chairperson)**. 2. Hon'ble Mr. Justice Kardak Ete (Member). 3. L. R -cum- Secretary (Justice) to the Govt. of Arunachal Pradesh (Member). 4. Shri. Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority (Nodal Officer).	Registrar, Gauhati High Court, Itanagar Permanent Bench
	C. for the state of **NAGALAND**	1. Hon'ble Mr. Justice Kakheto Sema **(Chairperson).** 2. Hon'ble Mr. Justice Budi Habung (Member). 3 Secretary (Judicial) to the Govt. of Nagaland (Member) 4. Shri. Mayang Lima, Retd. Judicial Officer in the cadre of District Judge (Nodal Officer).	Registrar Gauhati High Court, Kohima Bench
	D. for the State of **MIZORAM**	1. Hon'ble Mr. Justice Nelson Sailo **(Chairperson)**. 2. Hon'ble Mrs. Justice Marli Vankung (Member). 3. Secretary-cum-L.R, Law and Judicial Department, Government of Mizoram (Member). 4. Shri. P. Singthanga, Retd. Judicial Officer in the cadre of District Judge (Nodal Officer).	Registrar, Gauhati High Court, Aizawl Bench

08/01/2024

The principal functions of the **Committees for Service Conditions of the District Judiciary (CSCDJ)**, as enumerated in para 85 of the order shall be as follows:

(i) Oversee the proper implementation of the recommendations of the SNJPC, including pay, pension, allowances and all allied matters as approved by the Hon'ble Supreme Court of India by its orders;

(ii) Act as a single point nodal agency for the redressal of the grievances of the judicial officers, both serving and retired and to secure the implementation of the recommendations of the SNJPC which have been approved by Hon'ble Supreme Court of India;

(iii) Develop an institutional mechanism for recording and archiving institutional concerns pertaining to pay, pension and service conditions of the district judiciary which shall aid in the consultative framework for subsequent Pay Commissions constituted for judicial officers; and

(iv) Ensure that hospitals of a requisite standard with necessary facilities are empanelled for every district in consultation with the Secretary in the Health Department of the State Government. The Collectors of the districts shall render all necessary assistance in ensuring that the process of empanelment is duly streamlined. The process of empanelment shall ensure that the hospitals which are empanelled have a demonstrable track record and possess requisite medical facilities required for affording medical treatment of the requisite quality and care. The Committee may also ensure the empanelment of institutions for the purpose of carrying out medical investigations. The Committee will prescribe the benchmarks for empanelment. The Committee shall ensure that where medical care of the requisite standard for specified ailments is not available in the district concerned, treatment in respect of those ailments may be availed of elsewhere in an empanelled hospital. The Committee would be at liberty to take incidental measures covering situations where officers who have served in the State are residing outside the State. In such a case, the Committee may consider empanelment of hospitals outside the State so as to facilitate the availing of medical facilities.

Further, in terms of directions contained in para 86 of the order, the Committees for Service Conditions of the District Judiciary (CSCDJ) shall consider the following:

(i) Formulating a Standard Operating Procedure (SOP) with specified timelines for claims and disbursal of allowances as approved by this Court, including the payment of arrears of salary and pension to judicial officers, pensioners and family pensioners; and

(ii) The SOP shall, inter alia, cover the following:

(a) The nodal agency for disbursement of allowances, arrears and other service and retiral benefits;

(b) Laying down a simplified and effective procedure for reimbursement and disbursement of claims;

(c) Providing contact details of the nodal agency at the district or State level;

(d) Publication of the SOP on the website of the High Court, together with the details of the nodal officer; and

Maintenance of a database of retired Judges and family pensioners in the district judiciary with a process for periodical updating, at least on a quarterly basis.

Hon'ble the Chief Justice is the Chairman of all Committees, unless otherwise stated.

This notification will come into effect immediately.

By Order,
Sd/-
Shri Sunil Kumar Poddar
REGISTRAR GENERAL

Memo No. HC. III – 06/2021/756 - 803/G, Dated the 08th February, 2024.
Copy to:-

1. The Chief Secretary, Govt. of Assam/ Govt. of Arunachal Pradesh/ Govt. of Nagaland/ Govt. of Mizoram.
2. The Advocate General, Assam, Gauhati High Court, Guwahati
3. The Advocate General, Nagaland, Gauhati High Court, Guwahati.
4. The Advocate General, Mizoram, Gauhati High Court, Guwahati.
5. The Advocate General, Arunachal Pradesh, Gauhati High Court, Guwahati.
6. The Additional Chief Secretary, Govt. of Assam, Planning and Development Department, Assam.
7. The Secretary/ Senior-most Secretary, Department of Finance, Assam/ Nagaland/ Mizoram/ Arunachal Pradesh.
8. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
9. Smt. Gitanjali Das Saikia, Secretary, Legislative Department, Government of Assam.
10. Shri G.N. Sahewalla, Senior Advocate, Gauhati High Court, Guwahati.
11. Shri Tanmoy Jyoti Mahanta, Senior Advocate, Gauhati High Court, Guwahati.
12. Shri Hari Kanta Deka, Senior Advocate, Gauhati High Court, Guwahati.
13. Smt. Millie Hazarika, Senior Advocate, Gauhati High Court, Guwahati.
14. Shri R. Iralu, Senior Advocate, Gauhati High Court, Kohima Bench, Kohima.
15. Shri L.H. Lianhrima, Senior Advocate, Gauhati High Court Aizawl Bench, Aizawl.
16. The Law Secretary, Nagaland/ Mizoram / Arunachal Pradesh.
17. The Registrar (Vigilance/ Admn. / Judicial/ Estt.), Gauhati High Court, Guwahati.
18. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl / Itanagar Permanent Bench, Naharlagun.
19. The Secretary, Gauhati High Court Legal Service Committee, Gauhati High Court, Guwahati.
20. The Registrar-cum-Principal Secy. to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
21. The Shri Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority (Nodal Officer).
22. The District & Sessions Judges, Assam.

23. The Director, Judicial Academy, Assam.
24. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
25. The President/Secretary General, Gauhati High Court Bar Association, Guwahati.
26. The Director, Law Research Institute, Gauhati High Court, Guwahati.
27. Smti. Rita Kar, Rtd. Judicial Officer in the cadre of District Judge (Nodal Officer).
28. The Shri Mayang Lima, Rtd. Judicial Officer in the cadre of District Judge (Nodal Officer).
29. The Shri P. Singthanga, Rtd. Judicial Officer in the cadre of District Judge (Nodal Officer).
30. The Joint Registrar (_____), Gauhati High Court, Guwahati.
31. The Chief Engineer, PWD (Building), Assam/ Nagaland/ Mizoram/ Arunachal Pradesh.
32. The Senior Information Technology Consultant, Gauhati High Court, Guwahati.
33. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
34. The Deputy Secretary, Assam State Legal Services Authority, Gauhati High Court, Guwahati.
35. The Assistant Registrar (_____), Gauhati High Court, Guwahati.
36. Smt. Rita Das Mazumdar, Advocate, Gauhati High Court, Guwahati.
37. Dr. Shabeena Yasmin Saikia, Associate Professor, Dept. of Sociology, Gauhati University.
38. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
39. The Special Officer, Translation Wing, Gauhati High Court, Guwahati.
40. The P.S. to Hon'ble Mr./ Mrs. Justice _____, Gauhati High Court, Guwahati.
41. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload this notification in the official website of the Gauhati High Court.*
42. The Court Manager, Gauhati High Court, Guwahati.
43. The Administrative Officer (Judicial),_____ Section, Gauhati High Court, Guwahati.
44. The Court Officer I & II, Gauhati High Court, Guwahati.
45. The Court Master, Court No. _____, Gauhati High Court, Guwahati.
46. The C. A. to the Registrar General, Gauhati High Court, Guwahati.
47. Shri Prakash Deka, Advocate's Clerk, Gauhati High Court, Guwahati.
48. The Gauhati High Court Notice Boards.

08/02/2024

REGISTRAR GENERAL

8/02/2024